

Grenada by the mixed forces of U.S. soldiers and the troops of six Caribbean armies;

(b) whether the Prime Minister, as the chairperson of NAM, has condemned the invasion; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): (a) Yes Sir.

(b) and (c) India as Chairman of the Nonaligned Movement convened an urgent session of the Coordinating Bureau of Non-aligned countries at the UN Headquarters in New York on October 26th and 28th 1983. The Communique issued at the conclusion of the deliberations of the Coordinating Bureau condemned the armed intervention in Grenada as a flagrant violation of international law and of the independence, sovereignty and territorial integrity of that State. It called for an immediate cessation of intervention and the immediate withdrawal of all foreign forces from Grenada. It reaffirmed its firm solidarity with Grenada and called on all States to respect its sovereign and inalienable right freely to determine its own political, economic and social system and to develop its international relations without outside intervention, interference, subversion coercion or threat in any form whatsoever.

Earlier, on 26th October, 1983, the official spokesman had issued a statement setting out Government's views on the events in Grenada and its invasion by outside forces.

Release of Khan Abdul Ghaffar Khan

1189. MISS SAROJ KHAPARDE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what steps Government have taken to get Khan Abdul Ghaffar Khan released from the Pakistani jail;

(b) whether Government of India are taking up the matter with any international forum; and

(c) if so, the details in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA

RAO): (a) to (c) In a letter to President Zia on August 26, Prime Minister conveyed the deep concern in Parliament and outside at the detention of Khan Abdul Ghaffar Khan by Pak authorities and expressed the hope that he would be released. However, as stated by Prime Minister in her letter to President Zia, Government of India do not wish to interfere in Pakistan's internal affairs.

Integrated development plan for North and West Delhi

1190. MISS SAROJ KHAPARDE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Delhi Development Authority and Delhi Administration are contemplating an integrated development plan for North, West and East Delhi colonies with a view to bringing those colonies to the near development pattern of the South Delhi colonies;

(b) if so, what are the details thereof; and

(c) by when work on the plan is likely to commence?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): (a) to (c) The DDA have reported that in the Delhi Master Plan which came into enforcement from 1962, there is a provision of an integrated development plan to integrate the colonies of North, South, East and West in terms of various land uses, namely, residential, industrial, commercial, Government offices, public and semi-public buildings.

Same standards of community facilities viz. educational health, social security, recreational work places etc., have been followed irrespective of whether colonies are located in East, West, North or South Delhi. Likewise, uniform standards are being maintained for the provision of utilities and services i.e., water supply, sewage disposal, drainage, electricity and roads.